

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
S. A. No. 77 of 2015

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Jabar Shah & Others Appellants
Versus
Ramdhani Sahu & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Appellants : Mr. Ashok Kumar Pandey, Adv.
For the Respondent Nos.1,8&9 : Mr. Mr. Binod Kumar Dubey, Adv.

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12/25.03.2021

It appears that this appeal has been admitted on 05.08.2019 by the Coordinate Bench of this Court and notice has been issued to all the respondents.

Respondent Nos.1, 8 & 9 have appeared through their counsel, Mr. Binod Kumar Dubey by filing Vakalatnama.

So far notice upon respondent Nos.2, 3 & 4 are concerned, the same have been received by themselves.

Notice upon respondent no.5 has been received by respondent no.2 namely, Samundari Devi.

Notice upon respondent no.6 has been received by sister namely, Malti Devi.

Notice upon respondent no.7 has been received by herself.

Under the aforesaid circumstances, notice upon respondent nos.2, 3, 4, 5, 6 & 7 are considered to be validly served.

Office is directed to proceed in accordance with law.

(Kailash Prasad Deo, J.)

Jay/-